

provisions) Act, 1981 and to make special provisions by way of amendment to the Essential Commodities Act, 1955.

SHRI RAM NAIK: How can he move for leave to withdraw the Bill, Sir?

MR.SPEAKER: You know, this is a matter of fact. You are saying that the papers are not circulated, they are saying that papers are circulated. I think they understand the responsibility of making a statement that the papers are circulated.

SHRI SHARAD DIGHE: (Bombay North Central): The papers are circulated, Sir. I have read the explanation why they are withdrawing. It is there.

MR.SPEAKER: The question is:

"That leave be granted to withdraw a Bill further to amend the Essential Commodities (Special provisions) Act, 1981 and to make special provisions by way of amendment to the Essential Commodities Act, 1955."

The motion was adopted.

SHRI A.K. ANTONY: I withdraw the Bill.

12.23. hrs.

**INTEREST ON DELAYED PAYMENTS
TO SMALL SCALE AND ANCILIARY
INDUSTRIAL UNDERTAKINGS BILL**

[English]

**THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY (DEPARTMENT
OF SMALL SCALE INDUSTRIES AND
AGRO AND RURAL INDUSTRIES) (SHRI
M. ARUNACHALAM:** Sir, I beg to move for leave to withdraw a Bill to provide for and

regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matters connected therewith or incidental thereto.

MR.SPEAKER: The question is :

"That leave be granted to withdraw a Bill to provide for and regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matters connected therewith or incidental thereto".

The motion was adopted

SHRI M. ARUNACHLAM: I withdraw the Bill.

**INDUSTRIAL FINANCE CORPORATION
(TRANSFER OF UNDERTAKINGS AND
REPEAL) BILL**

12.23 1/2 hrs.

[English]

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI M.V.
CHANDRASHEKHARA MURTHY):** Sir, on behalf of Dr. Manmohan Singh, I beg to move for leave to withdraw a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India to and in the company to be formed and registered as a Company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948.

MR.SPEAKER: The question is :

"That leave be granted to withdraw a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India

to and in the company to be formed and registered as a company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948*.

The motion was adopted.

SHRII M.V.CHANDRASHEKHARA MURTHY: I withdraw the Bill.

12.24. hrs.

MOTION RE. THE INDIAN MEDICAL COUNCIL (AMENDMENT) BILL

[English]

THE MINISTER OF HEALTH AND FAMILY AND WELFARE (SHRI B.SHANKARANAND): Sir, I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Indian Medical Council (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992*.

MR.SPEAKER: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Indian Medical Council (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December 1992 and laid on the Table of this House on the 23rd December, 1992*.

12.241/2. hrs.

MOTION RE.THE DENTISTS (AMENDMENT) BILL

[English]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Sir, I beg to move:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Dentists (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992*.

MR.SPEAKER: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Dentists (Amendment) Bill, 1992 which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of this House on the 23rd December, 1992*.

The motion was adopted

12.25 hrs.

ESSENTIAL COMMODITIES (SPECIAL PROVISIONS) AMENDMENT BILL

[English]

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTHONY): Sir, I beg to move for leave to introduce a Bill further to amend the Essential Commodities (Special Provisions) Act, 1981 and to make special provisions by way of amendment to